

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**ITEM No. 106
(IB)2406(ND)2019**

Under Section: 9 of IBC.

In the matter of:

Mrs Dinit Mehta	...	Applicant
Vs		
Bliss Inns Pvt Ltd	...	Respondent

Order delivered on 08.11.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant: Mr. Ritesh Agrawal, Mr. Teejas Bhotia, Ms. Aishwarya, Advs
Mr.Gaurav Arora, Advocate sfor Operational Creditor
For the Res.: Mr. Aditya Gaggar, Mr. Rahul Chaudhary, Advocates

ORDER

Learned counsel for the respondent accepts notice. Copy of application be served to the learned counsel for the Corporate Debtor. Let Vakalatnama be filed within three days and reply within ten days. Rejoinder within five days thereafter. All the copies should be served in advance to the other side.

List on 11.12.2019.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

